

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

**AUDIT REPORT ON PYRITES, PHOSPHATES AND CHEMICALS LTD., STATEMENT *re* NATIONAL DEFENCE LOANS ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial Part VII—Pyrites, Phosphates and Chemicals Limited, under article 151 (1) of the Constitution. [*Placed in Library. See No. LT—1338/71.*]
- (2) A statement (Hindi and English versions) indicating the results of the National Defence Loans floated in December, 1971. [*Placed in Library. See No. LT-1339/71.*]
- (3) A copy of the Emergency Risks (Goods) Insurance Scheme published in Notification No. S. O. 5483 in Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library. See No. LT-1340/71.*]
- (4) A copy of Notification No. S. O. 5485 published in Gazette of India dated the 10th December, 1971 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library. See No. LT-1340/71.*]
- (5) A copy of the Emergency Risks

(Undertaking) Insurance Scheme published in Notification No. S. O. 5486 in Gazette of India dated the 10th December, 1971, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [*Placed in Library. See No. LT-1341/71.*]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of Notifications mentioned at (3), (4) and (5) above. [*Placed in Library. See No. LT-1342/71.*]
- (7) A statement (Hindi and English versions) of Guarantees given by the Government of Gujarat upto 6th November, 1971, under sub-section (2) (a) of section 2 of the Gujarat State Guarantees Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library. See No. LT-1344/71.*]

**CONVENTIONS AND RECOMMENDATIONS OF ILC**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri Khadiikar.

I be to lay on the Table a copy of the Text (Hindi and English versions) of the Conventions and Recommendations adopted at the Fifty fourth Session of the International Labour Conference held at Geneva in June, 1970. [*Placed in Library. See No. LT-1343/71.*]

MR. SPEAKER : He did not intimate to me in advance that he is laying this on behalf of Shri Khadiikar. This should have been done. He is lucky that no member has objected to it.

SHRI BALGOVIND VERMA : I was informed by the Minister that I should lay it on his behalf. I do not know when he sent intimation to you.

**U. P. S. C. REPORT AND MEMORANDUM, ETC.,**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

- (1) A copy each of the following